

S UP R E M E C OUR T O F I N D I A
R ECO R D O F P R OC E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1) No(s).6 7 8 7 / 2 0 0 7

(From the judgment and order dated 26 / 0 2 / 2 0 0 7 in CR L R No. 87 8 / 2 0 0 4
of
The HIGH COUR T OF JHA R K H A N D AT RANC H I)

MANO J SIN G H

Petitioner(s)

VER SUS

STA T E OF JHA R K H A N D & AN R.

Respondent(s)

(With appln(s) for stay and office report)

Date: 27 / 0 1 / 2 0 0 9 This Petition was called on for hearing today.

CORAM :

HON' B L E MR. JUS T I C E DA L V E E R BHA N D A R I
HON' B L E MR. JUS T I C E V.S. SI R P U R K A R

For Petitioner(s) Mr. Abhijit Sengupta,Adv.

For Respondent(s) Mr. Ran a Ranjit Singh,Adv.

Mr.Mani sh Ku m a r Sar an ,Adv

UPON hearing counsel the Court made the following
OR D E R

In view of the letter circulated by learned counsel
for respondent No. 1, as a last opportunity, two weeks' time
is granted to file counter- affidavit.

(Pardeep Ku m a r)
Court Master

(Neeru Bal a Vij)
Court Master